

other instance of a drug item manufactured without specific approval by M/s. Pfizer, has come to the notice of the Government. However, this will be further verified at the time of the consolidation of the licences in terms of the New Drug Policy.

Canalised raw materials have been released in favour of M/s. Pfizer and M/s. Glaxo Labs, in accordance with the policies prevalent from time to time.

(b) The range of products manufactured by M/s. Indian Schering and M/s. C. E. Fulford require both canalised as well as non-canalised items. Therefore, the question of their production coming to an end as a result of the embargo on supply of canalised raw materials, does not arise.

(c) Information to the extent possible is being collected and will be laid on the Table of the House.

(d) Does not arise.

**C.O.B. licences to certain firms manufacturing drugs**

906. SHRIMATI MAIMOONA SULTAN; Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government had verified before granting C.O.B. licence to M/s. Roche, M/s. Tamilnadu Dhadha and M/s. Cadila Laboratories that only those products are allowed to be manufactured where there companies had taken permission from Drug Controllers of the State;

(b) if so, the names of the products, commencement of production, production on the basis of which C.O.B. licence was granted and date of taking permission under Drugs & Cosmetics

Act by the firms referred to at part (a) above;

(c) whether it is a fact that these companies have not furnished data to the Government so far; and

(d) if so, what action Government propose to take to ensure that the items of products are cancelled/deleted from C.O.B. licences where correct information has not been furnished?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir. COB licences were granted to these firms on the following dates for which production was reported by them in their COB licences; —

M/s. Roche 11-4-1972

M/s. Tamil Nadu Dhadha 8-4-1976

M/s. Cadila Laboratories 6-10-1976

(b) Does not arise.

(c) No, Sir.

(d) Does not arise

**Release of canalised raw materials to certain firms manufacturing drugs**

907. SHRIMATI MAIMOONA SULTAN; Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer by Unstarred Question 1429 given in the Rajya Sabha on the 18th December, 1978 and state:

(a) what are the details of letters issued from time to time to C-P-C. and I.D.P.L. in regard to release of canalised raw materials in favour of M/s. Warner Hindustan, M/s. Cadila Laboratories, M/s. Pfizer and I.D.P.L.;

(b) whether release of canalised raw materials to private sector and public sector companies is guided by the same policy and if so, on what basis release of Trimethoprim and Sulphamethoxazole have been released only to I.D.P.L.; and